

National Company Law Tribunal

Allahabad Bench

Allahabad

CP No. 37(ND) /2016

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW
TRIBUNAL ON 20.03.2017.**

NAME OF THE COMPANY: Asta educational Pvt.Ltd.Ors

**SECTION OF THE COMPANIES ACT: u/s 397-398 of the Companies
Act, 1956.**

Sl. No.	Name	Designation	Representation	Signature
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1.

2.

Order Dated : 20.03.2017

CP No. 37(ND) /2016: Asta educational Pvt.Ltd.Ors

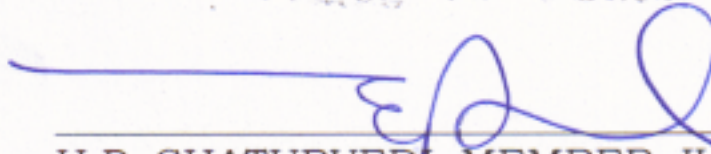
The case is fixed today for consequential orders, since there is no representation from both the parties. The consequential order is dictated separately. The Registry of this Tribunal is directed to issue a fresh notice to both the parties along with a copy of this order.

Both the parties are directed to report about stage of settlement dated 10.04.2014 by next date of hearing. Meanwhile interim Direction issued by the Company Law Board is continued. Therefore the Respondent No. 1 and 2 are further restrained until further order to sell their share 2949 to the third party except in conformity of terms of settlement or by mutually agreed by petitioner.

A report from Registrar of Companies (Kanpur) about the stage and affairs of the Respondent company be called for. A copy of this order be also be forwarded to Registrar of Companies (Kanpur) for information and needful action.

List the Matter on 27 April, 2017.

*For
Confidence*


H.P. CHATURVEDI, MEMBER-JUDICIAL

Dated : 20.03.2017